

| Sl.No. | Partner Name | Actions Taken by NSDC |
|--------|---|---|
| 8. | iSTAR Skill Development Private Limited | <ul style="list-style-type: none"> • Focussed monitoring of fund utilisation levels, conducting field visits and other validation activities • NSDC initiated action by closely monitoring iStar's performance and further appointed an independent auditor to conduct a management audit • NSDC has cancelled remaining tranches of the approved loan amount. • Legal action has been initiated against iStar for non-performance, post approval from the NSDC board. |
| 9. | Everonn Skill Development Limited | <ul style="list-style-type: none"> • Everonn was classified as non-performing partner due to change in management issues and failure to achieve targets across parameters such training, placement, revenue and expenditure. • NSDC initiated action by closely monitoring Everonn's performance and further appointed an independent auditor to conduct a management audit. • Regular show cause notices and letters with respect to non-compliance of terms and conditions of the loan agreement, interest and principal amount due have been sent to Everonn. • Everonn has paid the complete interest and NSDC is in the process of executing an Escrow agreement to ensure timely repayment of the principal amount. |
| 10. | BASIX Academy for Building Lifelong Employability Limited | <ul style="list-style-type: none"> • Focussed monitoring of fund utilisation levels, conducting field visits and other validation activities • NSDC initiated action by closely monitoring Bable's performance and further appointed an independent auditor to conduct a management audit • Bable's subsequent disbursements were held back till the time it was able to achieve its targets. |

Disbursement of NCEF

2809. SHRI JESUDASU SEELAM: Will the Minister of FINANCE be pleased to state:

(a) whether Government is collecting the cess on coal in order to increase the corpus under National Clean Energy Fund (NCEF) properly;

(b) if so, the details thereof, year-wise;

(c) whether there has been a delay in disbursement of the allotted NCEF funds to the Ministry of New and Renewable Energy (MNRE) by Government, over the last two years; and

(d) if so, the details of the reasons for delay and amount disbursed till now ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Government is collecting the cess on coal for National Clean Energy Fund (NCEF). The collection of Clean Energy Cess since 2010 is as under:

| (₹ in crore) | | | | |
|----------------------|----------------------|----------------------|----------------------|---------------------|
| 2010-11 (Actuals) | 2011-12 (Actuals) | 2012-13 (Actuals) | 2013-14 (Revised) | 2014-15 (Budget) |
| 1066.46 | 2579.55 | 3053.19 | 3527.75 | 6857.50 |

(c) There has been no delay in disbursement of the allotted NCEF funds to the Ministry of New and Renewable Energy (MNRE) in the last two years.

(d) The budgetary allocations were ₹ 125.78 crore for 2012-13 and ₹ 1313.16 crore for 2013-14. The budgetary allocation for 2014-15 is ₹ 1578 crore. Budgetary allocations are made under “Grant 69 – Ministry of New and Renewable Energy” for the projects, to be financed from NCEF, as recommended by Inter-Ministerial Group.

Disinvestment of CPSEs in West Bengal

2810. SHRI VIVEK GUPTA: Will the Minister of FINANCE be pleased to state:

(a) whether any Central Public Sector Enterprise (CPSE) in West Bengal has been disinvested in the last five years;

(b) if so, the details of the CPSEs disinvested;

(c) the revenue generated from such disinvestment of CPSE, in West Bengal, in the last five years; and

(d) the details of the usage of revenue generated by such disinvestment?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): (a) Yes, Sir.

(b) and (c) The details of disinvestment of CPSEs whose Registered Office is located in the State of West Bengal during the last five years are given in the table below.